

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 50/90
~~T.W.NO.~~

DATE OF DECISION 1.1.1998

Sriram Totaram Petitioner

Mr. R.R. Tripathi Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. P.C. Kannan : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

no

Sriram Totaram
Artisan Grade-I
Block No: 75, E/Unit F
Asarwa Railway Colony
No: 1, AHMEDABAD 380 016.

.... Applicant.

101

(Advocate: Mr.R.R.Tripathi)

VERSUS

1. Union of India,through:
General Manager,
Western Railway,
Churchgate, BOMBAY.
2. Divisional Railway Manager,
Western Railway,
BARODA.
3. Sr.Divisional Engineer I(E)
Western Railway, BARODA.
4. Shri Rasulbhai A.
Mason Grade-I
C/O IOW, Western Railway,
Ahmedabad.
5. Shri Ravindra H.
Mason Grade-I,
C/O IOW, Western Railway,
Ahmedabad-16.

.... Respondents

(Advocate: Mr.N.S.Shevde)

O R A L O R D E R

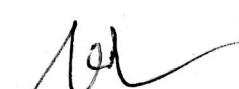
Date: 1.1.98.

OA/50/90

Per: Hon'ble Shri V.Radhakrishnan : Member (A)

Mr.N.S.Shevde counsel for the respondents is present.
None present for the applicant. Dismissed for default.

NO order as to costs.



Dev
(P.C.Kannan)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

29.6.98 : No outcome
to remove obj.
we may
please TID matter
on 17-7-98
File Before Hon'ble
Bench
13-7-98 2-327/98
DR (J)

As a last chance the applicant is permitted
to remove the office objections within
two weeks. (20)

(Laxman Jha)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

M.A.St.174/98

17-7-98

Sufficient time has already been given to
remove the office objections. Inspite of that
objections are not removed. Hence, registration
declined.

(Laxman Jha)
Member (J)

(V.Radhakrishnan)
Member (A)

*SSN

20.8.98

MA/550/98

Under the circumstances stated. M.A. is allowed.
MAST/174/98 is revived. The applicant is given
two weeks time to remove office objections in MAST/174/98.

MA/550/98 stands disposed of

Call on 15.10.1998.

(P.C.Kannan)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

15.10.98

Being a Division Bench matter, adjourned to
30.10.98.

(V.Radhakrishnan)
Member (A)

nkk

DATE	OFFICE REPORT	ORDER
30.3.98	<p>Submitted,</p> <p>- No one has come to remove office objections.</p> <p>If we may place the matter on 24/4/98's board (U/O).</p> <p>2M/D 16/4/98 DR(J) 16/4/98</p>	<p>Two weeks time is permitted to the applicant to remove the office objection in MA.</p> <p>DR.V) (sent on 24/4/98 (U) read on 16/4/98</p> <p>89/4/1.42.42</p> <p>npm</p> <p>DR</p> <p>(V.Radhakrishnan) Member (A)</p>
30x2x98		
21.4.98	<p>Further two weeks time is permitted to the applicant to remove the office objections. in MA.</p> <p>DR.V) (sent on 21/4/98 (U) read on 21/4/98</p> <p>89/4/1.42.42 to 14/5</p> <p>npm</p> <p>DR</p> <p>(P.C. Kannan) (V.Radhakrishnan) Member (J) Member (A)</p>	
8.6.98	<p>No body came to remove office objections.</p> <p>place this matter on 24/6/98</p> <p>DR DR(J)</p>	<p>Again two weeks time is permitted to the applicant to remove the office objections.</p> <p>DR) (sent on 8/6/98 (U) read on 16/6/98</p> <p>89/4/1.42.42 to 14/6</p> <p>npm</p> <p>DR</p> <p>(V.Radhakrishnan) Member (A)</p>

DATE

OFFICE REPORT

O R D E R

(21)

30-10-98

Still 4/0
8/11/98

Two weeks time is granted for removing office objections in MA St. 644/98. Adjourned to 23-11-98.

*gn**kr*(P.C. Kannan)
Member (J)(V. Radhakrishnan)
Member (A)

pt

23-11-98

MA. St. 644/98 :-

Sufficient time has already been given to remove office objections. Inspite of that, objections are not removed, hence registration declined.

kr(P.C. Kannan)
Member (J)(V. Radhakrishnan)
Member (A)

pt